

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH. HYDERABAD.

C.P.NO.10/2000

IN

OA.NO.448/1999

Between

Date.21-2-2000

Sri.K.Venkata Swamy

Applicant

And

1. The Postmaster General, A.P.
Southern Region, Kurnool.
2. The Supdt, of Post offices
Praddatur Division, Cuddapah.
3. The Postmaster, Praddatur, HPD.

Respondents

Counsel for the Applicant
Counsel for the Respondents

Mr. Krishna Devan
Mr. BN. Sharma, Sr. CGSC

COMAM.

THE HON'BLE MR.R. RANGARAJAN, MEMBER. (ADMN)
THE HON'BLE MR.B.S.JAI PARAMESHWAR, MEMBER (JUOL)

THE TRIBUNAL MADE THE FOLLOWING ORDERS.

Mr. Krishna Devan, for the applicant and Mr. MC. Jacob
for Mr. BN. Sharma, for the respondents.

When this C.P. was taken up for hearing the learned
counsel for the respondents produced memo No.A-1/2/11/K.V.S.,
dated 18-2-2000 (which is taken on record) whereby it is stated
that the respondents have implemented the orders in the OA.
However, it is not known whether the backwages have been paid
or not.

In view of the above the C.P is closed and the respondents
are directed to pay the backwages within 15 days from the date
of receipt of a copy of this order.

Mr. J
Section Officer.